

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. NO. 26 of 2013 in
DFR No. 2450 of 2013**

Dated : 1st March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**M/s. Puri Oil Mills Ltd.Appellant(s)
Versus
Haryana Power Purchase
Centre & Ors. Respondent (s)**

**Counsel for the Appellant (s): Mr. Abhay Anand
Ms. Bina Guupt**

**Counsel for the Respondent(s): Mr. Raghujeet Singh Madan
Mr. Umesh Aggarwal (Rep.)**

ORDER

**I.A. NO. 26 of 2013
*(Appl. for condonation of delay)***

It is represented that a copy of the reply has not been received by the Applicant/Appellant. The learned counsel for the Respondent is directed to serve a copy of the reply to the learned counsel for the Appellant/Applicant.

Post the matter on **13.03.2013.**

**(Rakesh Nath)
Technical Member
ts/vs**

**(Justice M. Karpaga Vinayagam)
Chairperson**